

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2549**  
ANSWERED ON 17/12/2024

**PRODUCTION OF GREEN HYDROGEN**

2549. SHRI PRAMOD TIWARI

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the country is likely to be a Global hub for production, utilization and export of green hydrogen;
- (b) if so, the details thereof;
- (c) the target set for production of green hydrogen; and
- (d) the steps proposed to be taken to deal with the situation considering the expensiveness to produce green hydrogen and the heavily subsidised foreign markets?

**ANSWER**

**THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER**

**(SHRI SHRIPAD YESSO NAIK)**

(a) to (c) The Ministry of New and Renewable Energy is implementing the National Green Hydrogen Mission, with an objective to make India a global hub of production, usage and export of Green Hydrogen and its derivatives.

India's Green Hydrogen production capacity is likely to reach 5 MMT per annum by 2030.

(d) Government has launched several initiatives under the Mission, including scheme guidelines for incentive schemes for production of Green Hydrogen and electrolyser manufacturing under the Strategic Interventions for Green Hydrogen Transition (SIGHT) Programme, with an outlay of ₹ 17,490 crore.

A production capacity of 4,12,000 tonnes per annum of Green Hydrogen has been allocated, while electrolyser manufacturing capacity of 1,500 MW per annum has been assigned under Tranche I, with companies shortlisted for an additional allocation of 1,500 MW under Tranche II.

Scheme Guidelines for Implementation of SIGHT Programme – Component – II: Incentive for Procurement of Green Ammonia Production (under Mode – 2A) and Component – II: Incentive for Procurement of Green Hydrogen Production (under Mode – 2B), under the Mission have been issued on 16<sup>th</sup> January 2024.

Additionally, scheme guidelines have been issued for funding Green Hydrogen-based pilot projects in the steel, shipping, and road transport sectors.

Other steps taken to ensure reduction in costs of Green Hydrogen, are as follows:

- i. Green Hydrogen/Green Ammonia Plants commissioned on or before 31.12.2030, and which utilize renewable energy for the production of Green Hydrogen or Green Ammonia, have been granted exemption from the payment of ISTS charges for a period of 25 years, starting from the date of commissioning of the project.
- ii. Standalone plants producing Green Hydrogen/Green Ammonia by way of electrolysis of water using Renewable Energy, have been exempted from requirement of prior Environmental Clearance under the provisions of the Environment Impact Assessment Notification 2006.
- iii. Duty benefits under Section 26 of SEZ Act, 2005 have been allowed to the units for installation as well as O&M of renewable energy equipment exclusively for captive consumption of the unit.
- iv. Exemption has been granted from ALMM and RLMM requirements for Renewable Energy plants located inside an Special Economic Zone (SEZ) or Export Oriented Unit (EOU) and supplying power exclusively for production plants of Green Hydrogen (or its derivatives), which are located inside an SEZ or set up as an EOU.

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